

## **Advance Tax e-Campaign**

### **Clarification Regarding 'Significant Transactions' Communication**

It has been reported that certain taxpayers have received emails containing inaccurate details regarding 'significant transactions' undertaken by them as part of the ongoing Advance Tax e-Campaign for AY 2026–27 (Financial Year 2025–26). The Department thanks taxpayers for bringing this error to our attention and regrets the inconvenience caused.

We are actively working to resolve this matter in coordination with our service provider. In the meantime, taxpayers are requested to kindly ignore the earlier email communication related to the Advance Tax e-Campaign for AY 2026–27 (Financial Year 2025–26).

The Department would like to clarify that these communications are intended purely as facilitative reminders to enable taxpayers to review relevant financial information available on the Compliance Portal and, where applicable, ensure appropriate advance tax compliance.

Taxpayers are advised to verify their transaction details through the e-Campaign tab on the Compliance Portal, accessible via the e-Filing portal.

Your understanding and cooperation are appreciated.